



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jul/202526/8

DATED: 01/08/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jul/202526/8 dated 01/08/2025 of Norms Committee - II for the year 2025-26 was held on 01/08/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI RANDHEEP THAKUR, JT. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KRISHNA DEFENCE AND ALLIED INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00005548AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006767AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00002253AM26
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00004735AM25
RA File Number	039504001250 AM19
Licence No and Date	0310828254/10/04/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 01.08.2025, as under:

- I. Description of the import item at **Sl.No.1** may be amended from 'Aluminium Ingots / Billets ' to 'Aluminium Coil' and its quantity may be allowed as **1.02 Kgs. /Kg.** content in the export items.
- II. Quantity of other import items at **Sl.No.1, 2 & 3** namely, 'High Carbon Steel Wire Rod', 'Zinc 'and 'Overhead Conductor Grease' shall remain the same as ratified in NC-2 **meeting No.8/81-ALC2/2020 dated 29.09.2020.**

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001140AM26
RA File Number	NA
Licence No and Date	0310832190/14/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00002005AM25
RA File Number	052304000475 AM20
Licence No and Date	0510413864/12/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/7/2021-TSW dated 23.07.2025, as under: I. Import items at Sl.No.1 to 3 may be of relevant grade and diameter as contained /utilized in the export items. II. Quantity of import item at Sl.No.1 may be allowed as 318.24 Kgs. as 1.02Kgs. /Kg. content in the export item at Sl.No.1. III. Quantity of import item at Sl.No.2 may be allowed as 178.50 Kgs. as 1.02Kgs. /Kg. content in the export item at Sl.No.2. IV. Quantity of import item at Sl.No.3 may be allowed as 37.74 Kgs. as 1.02 Kgs. /Kg. content in the export item at SI No. 3.	

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001970AM26
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22

Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001108AM26
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Jul/202526/8
Case Status	Case Withdrawn
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has submitted the redemption certificate issue by RA Mumbai dated 01.05.2025. The case stands Withdrawn.	

Case No.	19 / NC/2/MEET/Jul/202526/8
Case Status	Case Withdrawn
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has submitted the redemption certificate issue by RA Mumbai dated 01.05.2025. The case stands Withdrawn.	

Case No.	20 / NC/2/MEET/Jul/202526/8										
Case Status	Case Approved										
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025										
HQ File Number	HQRNORM REVIW00004378AM23										
RA File Number	03AX04001066 AM23										
Licence No and Date	0311015507/15/06/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under:											
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>Quantity TO BE ALLOWED</th></tr><tr><td>1</td><td>NON ALLOY HOT DIP GALV STEEL WIRE MESH BOX INTERLINED WITH NON WOVEN FABRICS MADE OF MANMADE POLYPROPYLENE STAPLE FIBERS BOX</td><td>128.00 MTS</td><td>RELEVANT NON ALLOY HOT DIP GALVANIZED STEEL WIRE DIA: 1.2 MM TO 8 MM</td><td>116.47 MTS INCLUSIVE OF 2% WASTAGE ON THE NET WEIGHT OF RELEVANT NON-ALLOY HOT DIP GALVANIZED STEEL WIRE (DIA: 1.2 MM TO 8 MM) IN THE EXPORT PRODUCT</td></tr></table>		Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED	1	NON ALLOY HOT DIP GALV STEEL WIRE MESH BOX INTERLINED WITH NON WOVEN FABRICS MADE OF MANMADE POLYPROPYLENE STAPLE FIBERS BOX	128.00 MTS	RELEVANT NON ALLOY HOT DIP GALVANIZED STEEL WIRE DIA: 1.2 MM TO 8 MM	116.47 MTS INCLUSIVE OF 2% WASTAGE ON THE NET WEIGHT OF RELEVANT NON-ALLOY HOT DIP GALVANIZED STEEL WIRE (DIA: 1.2 MM TO 8 MM) IN THE EXPORT PRODUCT
Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED							
1	NON ALLOY HOT DIP GALV STEEL WIRE MESH BOX INTERLINED WITH NON WOVEN FABRICS MADE OF MANMADE POLYPROPYLENE STAPLE FIBERS BOX	128.00 MTS	RELEVANT NON ALLOY HOT DIP GALVANIZED STEEL WIRE DIA: 1.2 MM TO 8 MM	116.47 MTS INCLUSIVE OF 2% WASTAGE ON THE NET WEIGHT OF RELEVANT NON-ALLOY HOT DIP GALVANIZED STEEL WIRE (DIA: 1.2 MM TO 8 MM) IN THE EXPORT PRODUCT							

	SIZE 2210mm X1520mm X 4000 MM-5694 Nos & 2210 mm x1000mm x4000 mm-3504 Nos. NET CONTENT OF EXEMPT MATERIAL IN EXPORT PROD 1. RELEVANT NON ALLOY HOT DIP GALV STEEL WIRE 114.186 MT (EXCL 2% WASTAGE) & 2. RELEVANT MM PP FIBERS 8.404 MT(EXL 5% WASTAGE)		RELEVANT NON-WOVEN GEOTEXTILE MADE OF POLYPROPYLENE STAPLE FIBERS (SKAPS GT112 400) 21965 SQMM	8.824 MTS INCLUSIVE OF 5% WASTAGE ON THE NET WEIGHT OF RELEVANT NON-WOVEN GEOTEXTILE MADE OF POLYPROPYLENE STAPLE FIBERS IN THE EXPORT PRODUCT	
2	NON ALLOY HOT DIP GALV STEEL WIRE MESH BOX INTERLINED WITH NON WOVEN FABRICS MADE OF MANMADE POLYPROPYLENE STAPLE FIBERS BOX SIZE 1370mm X1060mm X4000MM-5694 Nos & 1370mm x1000mm x4000mm-3504 Nos. NET CONTENT OF EXEMPT MATERIAL IN EXPORT PROD 1. RELEVANT NON ALLOY HOT DIP GALV STEEL WIRE 55.626 MT (EXCL 2% WASTAGE) & 2. RELEVANT MM PP FIBERS 4.438MT(EXL 5% WASTAGE)	64.00 MTS	RELEVANT PRIME HOT DIPPED GALVANISED STEEL RECTANGULAR HOLLOW SECTIONS THICKNESS UPTO 8MM RELEVANT PRIME HOT DIPPED GALVANISED STEEL IN SHEETS COILS THICKNESS UP TO 4MM. WIDTH 20MM TO 1500MM	56.74 MTS INCLUSIVE OF 2% WASTAGE ON THE NET WEIGHT OF RELEVANT NON-ALLOY HOT DIP GALVANIZED STEEL WIRE (DIA: 1.2 MM TO 8 MM) IN THE EXPORT PRODUCT 4.659 MTS INCLUSIVE OF 5% WASTAGE ON THE NET WEIGHT OF RELEVANT NON-WOVEN GEOTEXTILE MADE OF POLYPROPYLENE STAPLE FIBERS IN THE EXPORT PRODUCT	
RA concerned may take suitable consequential action accordingly.					

Case No.	21 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23

Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per Appendix 4E, the total requirement of Manganese ore is 2.2 MT for per tonnes production of Ferro Silicon Manganese. However, in the summary of the application, you want to import 38400 MT against the export of 24000 MT, which works out to 1.6 MT per ton of the export product. Which statement is correct? Please submit a detailed explanation. II. In the imported inputs of Appendix 4E, LAM Coke is also indicated. However, in the summary of the application, the import of Lame coke is not there. Will it be import? If yes, revise the application, and if no revise Appendix 4E. III. In the production and consumption data of the last years, the average consumption is 2.2 MT. Please justify, how will it be possible to produce 1 MT Ferro Silicon Manganese in 1.6 MT imported Manganese ore. IV. What is the percentage of recovery of manganese during the manufacturing of Ferro Silico Manganese using manganese ore only or using Ferro Manganese slag along with Manganese ore? V. Do you use Ferro Manganese slag during the manufacturing of Ferro Silico Manganese? VI. What is the total charge mix (Manganese ore and Ferro manganese slag)? VII. What is the percentage of MnO in Ferro Manganese slag? VIII. If you will use Ferro Manganese slag, then the quantity which would be used must be indicated in the column of indigenous inputs. Similarly LAM coke and other inputs also. IX. Please submit a material balance chart for the calculation of manganese quantity. The case stands deferred.	

Case No.	23 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/59/2025-TSW dated 14.07.2025, as under: I. Words "Copper Scrap" may be omitted from the description of import item at SNo. 1 and quantity of import item SNo. 1 may be allowed as 9,292 Kgs. As 1.01 Kgs. /Kg. content in export item. II. Quantity of import item SI. No. 2 may be allowed as applied for i.e. 816 Kgs as 1.02 Kgs. /Kg. content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	28 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00006365AM25
RA File Number	02AX04000664 AM23
Licence No and Date	0211003969/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 28.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	30 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. DI was issued to M/S FEX FOUNDRY alloys private limited. However, the reply of dl has been submitted on the letterhead of M/S AKSHIT ENTERPRISES (P) LIMITED. Reasons for submitting reply on the letterhead of the other company. Submit reply on the letterhead of FEX FOUNDRY alloys private limited. II. Submit material balancing chart of input vs. Output. The case stands deferred.	

Case No.	31 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Jul/202526/8
Case Status	Case Rejected
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00000401AM26
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case has already been ratified in the **NC/2/MEET/Oct/202425/11 dated 21/10/2024** as per SION C-798 in line with other cases for similar products. This office, therefore, does not recommend firm's application for revision of norms.

The case stands **Rejected**.

Case No.	35 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00000263AM26
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
Sh. Virender Chaudhary (Import-Export Co-Ordinator), Sh. Manish Tiwari (Quality Manager), Sh. Sandeep Ghorpade, Sh. Sayaji Desai attended the personal hearing and apprised the committee that the import items are required for the manufacture and export of Air Fresheners and Mosquito repellents for export to USA. For manufacture of these items, they are importing different electronic components which are assembled and tested. The components are small and prone to damage. The manufacturing operation also involves soldering of small electronic components and there is unavoidable wastage during manufacturing operations. According to them their actual wastage/ rejection is about 5 % . After	

presentation made by the firm's representatives, due to nature of the components and manufacturing operations involved on components, the Committee after deliberations, decided that a wastage of 2 % may be allowed on components in this case in line with other SIONs on electronic components .

The Committee considered the case as per agenda and decided to modify the ad-hoc norms for this A.A., as under:

- I. Quantities of import items at **Sl. No.1 to 6 & 8 to 12** may be allowed on net content + **2% wastage basis.**
- II. Quantities of rest of the import items at **Sl. No 7, 13 & 14** shall remain unchanged.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000953AM24
RA File Number	03AX04000658 AM24
Licence No and Date	0311023696/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	39 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jul/202526/8										
Case Status	Case Approved										
Party Name	HINDALCO INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025										
HQ File Number	HQRNORM APPLY 00004170AM24										
RA File Number	02AX04000186 AM24										
Licence No and Date	0211004701/05/07/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)</td><td>7959.00 MTS</td><td>COPPER CATHODES (COPPER CONTENT 99.95% MINIMUM)</td><td>WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE</td></tr></table>		SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)	7959.00 MTS	COPPER CATHODES (COPPER CONTENT 99.95% MINIMUM)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE
SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED							
1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)	7959.00 MTS	COPPER CATHODES (COPPER CONTENT 99.95% MINIMUM)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE							

				EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	41 / NC/2/MEET/Jul/202526/8
Case Status	Case Rejected
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00000414AM26
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case has already been ratified in the NC/2/MEET/Oct/202425/11 dated 21/10/2024 as per SION C-798 in line with other cases for similar products. This office, therefore, does not recommend firm's application for revision of norms.	
The case stands Rejected .	

Case No.	42 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. DI was issued to M/S FEX FOUNDARY alloys private limited. However, the reply of di has been submitted on the letterhead of M/S AKSHIT ENTERPRISES (P) LIMITED. Reasons for submitting reply on the letterhead of the other company. Submit reply on the letterhead of FEX FOUNDARY ALLOYS PRIVATE LIMITED.
- II. Submit chemical analysis report of magnesium FERRO SILICON.
- III. Submit material balancing chart of input vs. Output.

The case stands deferred.

Case No.	43 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00000264AM26
RA File Number	03AX04001682 AM24
Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
Sh. Virender Chaudhary (Import-Export Co-Ordinator), Sh. Manish Tiwari (Quality Manager), Sh. Sandeep Ghorpade, Sh. Sayaji Desai attended the personal hearing and apprised the committee that the import items are required for the manufacture and export of Air Fresheners and Mosquito repellents for	

export to USA. For manufacture of these items, they are importing different electronic components which are assembled and tested. The components are small and prone to damage. The manufacturing operation also involves soldering of small electronic components and there is unavoidable wastage during manufacturing operations. According to them their actual wastage/ rejection is about 5%. After presentation made by the firm's representatives, due to nature of the components and manufacturing operations involved on components, the Committee after deliberations, decided that wastage of 2 % may be allowed on components in this case in line with other SIONs on electronic components.

The Committee considered the case as per agenda and decided to modify the ad-hoc norms for this A.A., as under:

- I. Quantities of import items at **Sl. No.1 to 3 & 6 to 8** may be allowed on net content + **2% wastage basis**
- II. Quantities of import items at **Sl. No. 4, 9 to 12** may be allowed on net content + **1% wastage basis.**
- III. Quantities of rest of the import items at **Sl. No 5, 13 & 14** shall remain unchanged.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: Please provide SI.No of components and consumables (with % value of export cumulative) separately in the working sheet statement.	

- I. Nett weight of export product
- II. Exact description, generic name of import item along with catalogue
- III. Exact nature of import items namely raw material, component, consumable
- IV. Percentage wastage claimed on Nett content basis for each of raw material and justification for the same
- V. List of consumables along with value
- VI. Details of indigenous input with their qty.
- VII. % non volatile matter in various paints, hardener, resin and adhesives
- VIII. Summary sheet to arrive at the weight of export product.

The case stands deferred.

Case No.	49 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

Please provide SI.No of components and consumables (with % value of export cumulative) separately in the working sheet statement.

- I. Nett weight of export product
- II. Exact description, generic name of import item along with catalogue
- III. Exact nature of import items namely raw material, component, consumable
- IV. Percentage wastage claimed on Nett content basis for each of raw material and justification for the same
- V. List of consumables along with value
- VI. Details of indigenous input with their qty.
- VII. % non volatile matter in various paints, hardener, resin and adhesives
- VIII. Summary sheet to arrive at the weight of export product.

The case stands deferred.

Case No.	50 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	51 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Jul/202526/8
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00006366AM25
RA File Number	02AX04000492 AM24
Licence No and Date	0211005471/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as copper cathode cannot be included in the item of export against import of copper anode. The case stands rejected.	

Case No.	53 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Jul/202526/8
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM REVIW00006367AM25
RA File Number	02AX04000496 AM24
Licence No and Date	0211005491/24/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as copper cathode cannot be included in the item of export against import of copper anode. The case stands rejected.	

Case No.	55 / NC/2/MEET/Jul/202526/8
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00006368AM25
RA File Number	02AX04000501 AM24
Licence No and Date	0211005507/30/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as copper cathode cannot be included in the item of export against import of copper anode. The case stands rejected.	

Case No.	56 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	57 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00000998AM26
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24

Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM APPLY 00008044AM24
RA File Number	04AX04000897 AM24
Licence No and Date	0411006738/18/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 01.08.2025, as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE: 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. WEIGHT PER BLADE SHOULD BE 24,073 KG+/-2 % 2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4 1,2,5,7,9,13,14,16-19,24-26,29-32,43,49,61,66,74,75,77,80,88,96,97,110-117,119-140,144,146-148,150-153,157,158,160,161,165,166,169,174,177,179,182,189,192 FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 5 % OF FOB VALUE 6, 10-12, 40, 57-59, 71, 72, 85, 93, 118, 141-143, 145, 149, 154-156, 159,162-164,167,168,170,172,173,175-178,180,181,183,184,186,188,191,193-211 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00008123AM24
RA File Number	03AX04004831 AM24
Licence No and	0311030383/23/01/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00008182AM24
RA File Number	03AX04004872 AM24
Licence No and Date	0311030482/29/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00005902AM25
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 01.08.2025, as under: CASE MAY BE DECIDED WITH 8 % WASTAGE ON SOLID CONTENT BASIS ITEM OF EXPORT – GLASS EPOXY LAMINATES – 1 KG ITEMS OF IMPORT 1. GLASS WOVEN FABRIC - 0.634 KG 2. EPOXY RESIN VISCOS LIQUID (SOLID CONTENT – 80+/-1 %) - 0.560 KG RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred

Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Jul/202526/8												
Case Status	Case Approved												
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025												
HQ File Number	HQRNORM APPLY 00000086AM25												
RA File Number	04AX04001177 AM24												
Licence No and Date	0411007218/04/04/2024												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report and comments of consultant (SKB) dated 01.08.2025, as under:													
	<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td rowspan="2">1</td><td rowspan="2">Aluminium Alloy Ingots (Avg Al Content 95%) (Avg Silicon Content 5%)</td><td rowspan="2">1000000.00 KGS</td><td>Aluminium Ingots (Avg Al Content 90%)</td><td>WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.</td></tr><tr><td>Silicon Metal</td><td>WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.</td></tr></table>	SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Aluminium Alloy Ingots (Avg Al Content 95%) (Avg Silicon Content 5%)	1000000.00 KGS	Aluminium Ingots (Avg Al Content 90%)	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.	Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED									
1	Aluminium Alloy Ingots (Avg Al Content 95%) (Avg Silicon Content 5%)	1000000.00 KGS	Aluminium Ingots (Avg Al Content 90%)	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.									
			Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.									

Note: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium ingots for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000414AM25
RA File Number	05AX04002114 AM24
Licence No and Date	0511025153/24/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000433AM25
RA File Number	03AX04000376 AM25
Licence No and Date	0311033365/25/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/144/2022-TSW dated 23.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001049AM26
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001284AM25
RA File Number	04AX04000207 AM25
Licence No and Date	0411007573/13/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Material balance statement indicating:
 II. Nett export weight
 III. total gross weight of inputs used
 IV. Total weight of wastage
 V. Total net weight of import product
 VI. List of components and consumable separately.

The case stands deferred.

Case No.	83 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001338AM25
RA File Number	03AX04001141 AM25
Licence No and Date	0311034651/14/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001115AM26
RA File Number	07AX04000516 AM25
Licence No and Date	0711011735/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	88 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001924AM25
RA File Number	03AX04001774 AM25
Licence No and Date	0311035474/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25

Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25
Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002614AM25
RA File Number	07AX04000830 AM25
Licence No and Date	0711012136/21/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit coloured photograph of the export products. II. Submit process flow chart, which could indicate the number of operations on aluminium circle and wastage at each operation. III. Submit process flow chart, which could indicate the number of operations on stainless steel coil and wastage at each operation. IV. Submit process flow chart, which could indicate the number of operations on clear float glass and wastage at each operation. V. Submit initial sizes of the imported items and after completing all required operations, what is the final size of each imported item? VI. What are the requirements of indigenous items, if required in the export order? The case stands deferred.	

Case No.	95 / NC/2/MEET/Jul/202526/8
----------	-----------------------------

Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25
Licence No and Date	0311036800/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 30.07.2025, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance statement indicating: II. Nett export weight III. total gross weight of inputs used IV. Total weight of wastage	

- V. Total net weight of import product
VI. List of components and consumable separately.

The case stands deferred.

Case No.	100 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of export product II. summary sheet to arrive at weight of export with accounting for wastage III. List of raw material, components and consumables separately.	
The case stands deferred.	

Case No.	101 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	102 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25

Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003588AM25
RA File Number	04AX04000648 AM25
Licence No and Date	0411008389/10/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Refined Copper Billets (Avg Copper Content 92% to 99.50%)	760475.55 KGS	Copper Scrap As per ISRI code, Druid (Avg Copper Content 40% to 60%)	Wastage @3% on the net content of copper in the export product.
2	Refined Copper Billets (Avg Copper Content 92% to 99.50%)	390377.45 KGS	Copper Scrap As per ISRI code, Druid (Avg Copper Content 60% to 80%)	Wastage @3% on the net content of copper in the export product.

NOTE: The company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier of the copper content in the item of import and Consent to Operate for manufacturing of refined copper billets from copper scrap as per ISRI code Druid from MoEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003712AM25
RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.08.2025, as under: I. Import items against export products at S. Nos. 1 to 7, 9, 13 to 17, 19 to 22, 23, 24 to 27 may be deleted (as per Firm's reply dt. 15.05.2025). II. For import items against S. Nos. 8, 10, 11, 12 and 18: a. Cables at S. Nos. 39, 62, 64, 65 and 76 may be allowed with 1% wastage on net content basis. b. Fixing tape at S. No. 66 may be allowed as applied for. c. Remaining items may be allowed as components on net to net basis under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to consultant (SKB). The case stands deferred.	

Case No.	109 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to consultant (SKB). The case stands deferred.	

Case No.	110 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00003844AM25
RA File Number	04AX04000671 AM25
Licence No and Date	0411008458/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00001116AM26
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM REVIW00000266AM26
RA File Number	03AX04004296 AM25
Licence No and Date	0311039046/26/11/2024
Norms Committee Decision:	
Sh. Virender Chaudhary (Import-Export Co-Ordinator), Sh. Manish Tiwari (Quality Manager), Sh. Sandeep Ghorpade, Sh. Sayaji Desai attended the personal hearing and apprised the committee that the import items are required for the manufacture and export of Air Fresheners and Mosquito repellents for export to USA. For manufacture of these items, they are importing different electronic components which are assembled and tested. The components are small and prone to damage. The manufacturing operation also involves soldering of small electronic components and there is unavoidable wastage during manufacturing operations. According to them their actual wastage/ rejection is about 5%. After presentation made by the firm's representatives, due to nature of the components and manufacturing operations involved on components, the Committee after deliberations, decided that wastage of 2 % may be allowed on components in this case in line with other SIONs on electronic components. The Committee considered the case as per agenda and decided to modify the ad-hoc norms for this A.A., as under: I. Quantities of import items at Sl. No.1 to 4, 6 to 8 & 16 may be allowed on net content + 2% wastage basis. II. Quantities of import items at Sl. No. 9 to 12 & 15 may be allowed on net content + 1% wastage	

basis.

III. Quantities of rest of the import items at **Sl. No 5, 13 & 14** shall remain unchanged.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00005516AM25
RA File Number	02AX04000627 AM25
Licence No and Date	0211007916/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025					
HQ File Number	HQRNORM APPLY 00005615AM25					
RA File Number	03AX04005149 AM25					
Licence No and Date	0311040371/13/01/2025					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 30.07.2025, as under:						
Sl. No.	Item(s) exported	to	be	Quantity in MT	Input Item	Recommendation
1.	Shared Assembly	Rail		779.83	PRIME DIPPED	HOT
					GALVANIZED STEEL SHEET	
	1.3MM				IN COILS 1.3MM	3.71 % wastage allowed after recovery on net
2.	Module			2900.23	PRIME DIPPED	HOT content basis
	Mounting	Rail			GALVANIZED STEEL SHEET	
	Assy 1.8MM				IN COILS 1.8MM	
RA concerned may take suitable consequential action accordingly.						

Case No.	118 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00005898AM25
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/127/2022-TSW dated 10.07.2025, as under:

- I. Quantity of import item at **S.No.1** may be allowed as **1.10 Kg. / Kg.** content in the export item as per **SION C-831**.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006031AM25
RA File Number	02AX04000700 AM25
Licence No and Date	0211008076/05/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/19/2025-TSW dated 01.08.2025, as under:

- I. Net Weight of export item may be specified as **5364 Kgs.**
- II. Import item at **SI.No.1** shall be of relevant thickness as contained/utilized in the export item and its quantity may be allowed as **1.03 Kgs/Kg.** content in the export item.

- III. Import item at **SI.No.2** shall be of relevant thickness as contained/utilized in the export item and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item.
- IV. Import item at **SI.No.3** shall be of relevant thickness as contained/utilized in the export item and its quantity may be allowed as **1.05 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25
Licence No and Date	3111004406/06/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006187AM25
RA File Number	03AX04005814 AM25
Licence No and Date	0311041303/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jul/202526/8
----------	------------------------------

Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006714AM25
RA File Number	07AX04002077 AM25
Licence No and Date	0711013921/17/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 01.08.2025, as under:	
ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,75,580 KG +/- 1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 2-20,24-35,45,46,52,63-74,80,99-110,112-117,122-136,139,140ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4 II. IMPORT ITEMS 94-97,117-120 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER) III. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006753AM25
RA File Number	03AX04006423 AM25
Licence No and Date	0311042303/19/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	BALAJI PIPING PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006770AM25
RA File Number	24AX04000505 AM25
Licence No and Date	2411004378/20/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Quantities of each size of couplings in Nos. also
Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Pipe - Couplings stock required for each size of coupling.

The case stands deferred.

Case No.	125 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006859AM25

RA File Number	34AX04001107 AM25
Licence No and Date	3411006243/25/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2021-TSW dated 15.07.2025, as under: I. Import item at Sl.No.1 shall be of relevant grade and diameter as contained in the export item and its quantity may be allowed as 49038.54 Kgs. as 1.02 Kgs./ Kg. content in the export item at Sl. No. 1. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/2/MEET/Jul/202526/8			
Case Status	Case Approved			
Party Name	TECHNO TRAK ENGINEERS			
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025			
HQ File Number	HQRNORM APPLY 00006904AM25			
RA File Number	31AX04000479 AM25			
Licence No and Date	3111004540/26/03/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under:				

	1/2 INCH K-55 BTC, OD 160.02 x ID 132.46 x Length 235.50 (1050 NOS)		SEAMLESS PIPES AS PER API 5CT, OD 160.02 x 16.50 MM THK GRADE K-55 QTY: 263.025 MTR	INCLUSIVE OF 4.25% WASTAGE ON THE NET LENGTH OF THE EXPORT PRODUCT.
3	COUPLING 8- 5/8 INCH K-55 STC, OD 244.50 x ID 209.82 x Length 197.35 (960 NOS)	189.45 MTR	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 244.48 x 20.50 MM THK GRADE K-55 QTY: 205.776 MTR	200.32 MTR INCLUSIVE OF 5.74% WASTAGE ON THE NET LENGTH OF THE EXPORT PRODUCT.
4	COUPLING 8- 5/8 INCH K-55 BTC, OD 244.50 x ID 210.40 x Length 270.40 (2520 NOS)	681.41 MTR	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 244.48 x 20.50 MM THK GRADE K-55 QTY: 724.248 MTR	709.96 MTR INCLUSIVE OF 4.19% WASTAGE ON THE NET LENGTH OF THE EXPORT PRODUCT.
5	COUPLING 8- 5/8 INCH K-55 BTC SCC, OD 231.78 x ID 210.40 x Length 270.40 (840 NOS)	227.14 MTR	CARBON STEEL SEAMLESS PIPES AS PER API 5CT, OD 244.48 x 20.50 MM THK GRADE K-55 QTY: 241.416 MTR	236.66 MTR INCLUSIVE OF 4.19% WASTAGE ON THE NET LENGTH OF THE EXPORT PRODUCT.

NOTE: The grade of imported carbon steel pipe should match the grade of carbon steel pipe going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	127 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00006948AM25
RA File Number	07AX04002149 AM25
Licence No and Date	0711014061/28/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 30.07.2025, as under: I. Import items at S. No. 1, 5-7, 11, 15-17, 21, 25-27, 30, 35-37 may be allowed as component under GN-4 on net-to-net basis with accountability clause. II. Import items at S. No. 2-4, 8-10, 12-14, 18-20, 22-24, 28, 29, 31-34, 38, 39 may be allowed as raw material with NIL wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000086AM26
RA File Number	02AX04000842 AM25
Licence No and Date	0211008484/03/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	Low Carbon Ferro Chromium (LCFECR) with Chromium content 62% (+/- 5%) (containing 128.00 MT Chromium obtained from 514.00 MT (Gross) Ferro Silico Chromium and 142.00 MT Chromium obtained from 518.00 MT (Gross) Chromium Ore) Approx	437.00 MTS	Ferro Silico Chromium with Chromium content 30% (+/- 5%) 514.09 MTS	503.72 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 128.00 MT CHROMIUM.
RA concerned may take suitable consequential action accordingly.				

Case No.	129 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000088AM26
RA File Number	03AX04000009 AM26
Licence No and Date	0311042849/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TECHNO KITCHENWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM APPLY 00000114AM26
RA File Number	03AX04006655 AM25
Licence No and Date	0311042893/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	OM DRISHIAN INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000116AM26
RA File Number	05AX04004295 AM25
Licence No and Date	0511031832/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000117AM26
RA File Number	05AX04004467 AM25
Licence No and Date	0511031833/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred

Party Name	LS CABLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000118AM26
RA File Number	33AX04000003 AM26
Licence No and Date	3311002602/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000119AM26
RA File Number	31AX04000002 AM26
Licence No and Date	3111004638/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000128AM26
RA File Number	07AX04000033 AM26
Licence No and Date	0711014133/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000137AM26
RA File Number	04AX04000013 AM26
Licence No and Date	0411009451/08/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
- VII. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (3-7) information / details in excel sheet.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

The case stands deferred.

Case No.	137 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred

Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000138AM26
RA File Number	05AX04004431 AM25
Licence No and Date	0511031852/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000162AM26
RA File Number	03AX04000085 AM26
Licence No and Date	0311042951/09/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	139 / NC/2/MEET/Jul/202526/8
----------	------------------------------

Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000184AM26
RA File Number	05AX04004498 AM25
Licence No and Date	0511031880/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000212AM26
RA File Number	07AX04000058 AM26
Licence No and Date	0711014173/11/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/19/2020-TSW dated 01.08.2025, as under: I. Quantity of export items at Sl.No.1 and 2 may also be specified as 2000 Nos. and 720 Nos. respectively in addition to their weights. II. Quantity of import item at Sl.No.1 may be allowed as 19,700 Kgs as 1.331 Kgs/Kg content in the export item at Sl.No.1 after taking 50 % recovery from the scrap. III. Quantity of import item at Sl.No.2 may be allowed as 16739 Kgs as 1.176 Kgs/Kg content in the export item at Sl.No.2 after taking 50% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred

Party Name	EPCM SERVICE AND SUPPLY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000224AM26
RA File Number	08AX04002252 AM25
Licence No and Date	0811014698/15/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a coloured photograph of the export product. II. Submit the detailed process of manufacturing and wastage at each stage of operation. III. What is the content of a Stainless-Steel sheet and a copper sheet in the export of each cathode plate of 41 kgs? The case stands deferred.	

Case No.	142 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000232AM26
RA File Number	02AX04000024 AM26
Licence No and Date	0211008523/15/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM APPLY 00000258AM26
RA File Number	04AX04000029 AM26
Licence No and Date	0411009471/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000303AM26
RA File Number	31AX04000010 AM26
Licence No and Date	3111004672/17/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	D M W EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000615AM26
RA File Number	05AX04000138 AM26
Licence No and Date	0511032326/05/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/64/2025-TSW dated 15.07.2025, as under: I. Import item at SNo.1 shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as 1.10 Kgs/Kg content in the export item. II. Import item at Sl.No.2 may be allowed on net to net basis with accountability clause as per GN-4 for	

Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	146 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000619AM26
RA File Number	03AX04000354 AM26
Licence No and Date	0311043539/05/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000681AM26
RA File Number	34AX04000068 AM26
Licence No and Date	3411006415/08/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00000695AM26
RA File Number	07AX04000202 AM26
Licence No and Date	0711014390/08/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000778AM26
RA File Number	02AX04000116 AM26
Licence No and Date	0211008688/13/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	Low Carbon Ferro Chromium (LCFECR) with Chromium content 62% (+/- 5%)(containing 74.41 MT Chromium obtained from 297.63 MT (Gross) Ferro Silico Chromium and 82.45 MT Chromium obtained from 299.83 MT(Gross) Chromium Ore)Approx	253.00 MTS	Ferro Silico Chromium with Chromium content 30% (+/- 5%) 297.63 MTS	291.63 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 74.41 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	150 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000925AM26
RA File Number	03AX04000604 AM26
Licence No and Date	0311044002/20/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000938AM26
RA File Number	50AX04000013 AM26
Licence No and Date	5011001986/20/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000972AM26
RA File Number	05AX04000622 AM26
Licence No and Date	0511032763/21/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	153 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000980AM26
RA File Number	05AX04000640 AM26
Licence No and Date	0511032770/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00000982AM26
RA File Number	03AX04000698 AM26
Licence No and Date	0311044079/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VILAS TRANSCORE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001015AM26
RA File Number	34AX04000148 AM26

Licence No and Date	3411006474/23/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SYNERGY GREEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001019AM26
RA File Number	03AX04000557 AM26
Licence No and Date	0311044149/23/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001042AM26
RA File Number	31AX04000076 AM26
Licence No and Date	3111004822/23/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00001073AM26
RA File Number	50AX04000016 AM26
Licence No and Date	5011001995/27/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001083AM26
RA File Number	03AX04000978 AM26
Licence No and Date	0311044226/27/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 21.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	160 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001111AM26
RA File Number	03AX04000495 AM26
Licence No and Date	0311044276/28/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 10.07.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	GIC INDUSTRIAL COMPONENTS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001135AM26
RA File Number	24AX04000067 AM26
Licence No and Date	2411004592/28/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001155AM26
RA File Number	05AX04000741 AM26
Licence No and Date	0511032988/29/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 30.06.2025, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TIRUPATI PLASTOMATICS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001160AM26
RA File Number	13AX04000060 AM26
Licence No and Date	1311003950/29/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001162AM26
RA File Number	07AX04000293 AM26
Licence No and Date	0711014581/29/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MEITY) dated 21.07.2025, as under:	
I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause.	

III. **SHROUD:** Net-to-Net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	CAUVERY STEELS PRIVATE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001227AM26
RA File Number	05AX04000814 AM26
Licence No and Date	0511033064/02/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/66/2025-TSW dated 10.07.2025, as under:	
I. Import item shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 92.4 MT as 1.05 Kgs. /Kg. content in the export item, taking clue from SION C-896.	
RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001318AM26
RA File Number	03AX04001169 AM26
Licence No and Date	0311044523/05/06/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 15.07.2025, as under:

- I. Import item at **SNo.1** shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	167 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001320AM26
RA File Number	03AX04001168 AM26
Licence No and Date	0311044527/05/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 15.07.2025, as under:

- I. Import item at **SNo.1** shall be of relevant grade & thickness as contained/utilized in the export item and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001328AM26
RA File Number	03AX04001164 AM26

Licence No and Date	0311044538/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001329AM26
RA File Number	03AX04001165 AM26
Licence No and Date	0311044539/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001330AM26
RA File Number	03AX04001163 AM26
Licence No and Date	0311044540/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00001529AM26
RA File Number	52AX04000091 AM26
Licence No and Date	5211014442/17/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001548AM26
RA File Number	04AX04000234 AM26
Licence No and Date	0411009810/18/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report and comments of consultant (SKB) dated 01.08.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM IMPORT	OF WASTAGE TO BE ALLOWED
1	ALUMINUM ALLOY INGOTS (AVG AI CONTENT 98%) (AVG SILICON CONTENT 2%)	2000000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

NOTE: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	173 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001556AM26
RA File Number	07AX04000470 AM26
Licence No and Date	0711014774/18/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001557AM26
RA File Number	07AX04000471 AM26
Licence No and Date	0711014775/18/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001810AM26

RA File Number	13AX04000097 AM26
Licence No and Date	1311004024/01/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001817AM26
RA File Number	03AX04001362 AM26
Licence No and Date	0311045269/02/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001828AM26
RA File Number	13AX04000099 AM26
Licence No and Date	1311004028/02/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001830AM26
RA File Number	31AX04000139 AM26
Licence No and Date	3111005033/02/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	EASY PHOTO VOLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001836AM26
RA File Number	05AX04000995 AM26
Licence No and Date	0511033640/03/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001859AM26
RA File Number	13AX04000107 AM26
Licence No and Date	1311004039/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	POCL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001906AM26
RA File Number	04AX04000339 AM26
Licence No and Date	0411009922/07/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 01.08.2025, as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	Pure Lead Ingots (Lead Content 99.97% Purity)	2000000.00 KGS	Lead Scrap Rails	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAILS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001910AM26
RA File Number	34AX04000299 AM26

Licence No and Date	3411006688/07/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2021-TSW dated 01.08.2025, as under: I. Import item at SI.No.1 shall be of relevant grade and diameter as contained in the export item at SNo.1 and its quantity may be allowed as 68653.8 Kgs. as 1.02 Kgs. / Kg. content in the export item at SI.No.1. II. Import item at SI.No.2 shall be of relevant grade and diameter as contained in the export item at SI.No.2 and its quantity may be allowed as 13730.8 Kgs. As 1.02 Kgs. / Kg. content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	183 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001930AM26
RA File Number	02AX04000244 AM26
Licence No and Date	0211009037/08/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001938AM26
RA File Number	34AX04000321 AM26
Licence No and	3411006705/08/07/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001941AM26
RA File Number	56AX04000154 AM26
Licence No and Date	5611004019/08/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001945AM26
RA File Number	03AX04001515 AM26
Licence No and Date	0311045486/08/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025

HQ File Number	HQRNORM APPLY 00001994AM26
RA File Number	03AX04001760 AM26
Licence No and Date	0311045552/10/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MANAKSIA COATED METALS & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00001996AM26
RA File Number	02AX04000223 AM26
Licence No and Date	0211009061/10/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Jul/202526/8										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025										
HQ File Number	HQRNORM APPLY 00001997AM26										
RA File Number	02AX04000286 AM26										
Licence No and Date	0211009062/10/07/2025										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 01.08.2025, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD</td><td>1042.75</td><td>BATTERY SCRAP</td><td>Wastage</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD	1042.75	BATTERY SCRAP	Wastage
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PURE LEAD	1042.75	BATTERY SCRAP	Wastage							

		MTS	ISRI CODE RINK	@6% on the net content of lead in the export item.
--	--	-----	----------------	--

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (Rink) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	190 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002002AM26
RA File Number	31AX04000160 AM26
Licence No and Date	3111005065/10/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002012AM26
RA File Number	09AX04000343 AM26
Licence No and	0911010010/11/07/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002019AM26
RA File Number	13AX04000115 AM26
Licence No and Date	1311004062/11/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002032AM26
RA File Number	04AX04000360 AM26
Licence No and Date	0411009957/11/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of export product II. Working sheet to arrive at weight of export product III. List of components and consumables separately. The case stands deferred.	

Case No.	194 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002065AM26
RA File Number	03AX04001865 AM26
Licence No and Date	0311045654/15/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002081AM26
RA File Number	02AX04000300 AM26
Licence No and Date	0211009093/15/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002089AM26
RA File Number	08AX04000484 AM26
Licence No and Date	0811015589/15/07/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	197 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002114AM26
RA File Number	03AX04004381 AM25
Licence No and Date	0111026371/16/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/Jul/202526/8												
Case Status	Case Approved												
Party Name	JAMMU PIGMENTS LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025												
HQ File Number	HQRNORM APPLY 00002122AM26												
RA File Number	13AX04000128 AM26												
Licence No and Date	1311004075/16/07/2025												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 01.08.2025, as under:													
	<table><thead><tr><th>SL No</th><th>ITEM EXPORT OF QUANTITY</th><th>ITEM IMPORT OF</th><th>WASTAGE TO BE ALLOWED</th></tr></thead><tbody><tr><td>1</td><td>Lead Ingots, Lead content in the export item is 99.97%</td><td>200 MTS</td><td>Lead scrap as per ISRSI RINKS, lead content 40 to 45percent</td></tr><tr><td></td><td></td><td></td><td>1.06 Kg/Kg on the net content of lead in the export product.</td></tr></tbody></table>	SL No	ITEM EXPORT OF QUANTITY	ITEM IMPORT OF	WASTAGE TO BE ALLOWED	1	Lead Ingots, Lead content in the export item is 99.97%	200 MTS	Lead scrap as per ISRSI RINKS, lead content 40 to 45percent				1.06 Kg/Kg on the net content of lead in the export product.
SL No	ITEM EXPORT OF QUANTITY	ITEM IMPORT OF	WASTAGE TO BE ALLOWED										
1	Lead Ingots, Lead content in the export item is 99.97%	200 MTS	Lead scrap as per ISRSI RINKS, lead content 40 to 45percent										
			1.06 Kg/Kg on the net content of lead in the export product.										

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	199 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	CUPREOUS FITTINGS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002126AM26
RA File Number	04AX04000383 AM26
Licence No and Date	0411009985/16/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002168AM26
RA File Number	05AX04001309 AM26
Licence No and Date	0511033944/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	HITACHI ENERGY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002176AM26
RA File Number	05AX04001256 AM26
Licence No and Date	0511033953/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002190AM26
RA File Number	03AX04001933 AM26
Licence No and Date	0311045791/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002196AM26
RA File Number	05AX04001380 AM26
Licence No and Date	0511033984/21/07/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	204 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002203AM26
RA File Number	04AX04000396 AM26
Licence No and Date	0411010012/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002204AM26
RA File Number	04AX04000394 AM26
Licence No and Date	0411010013/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Jul/202526/8
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002211AM26
RA File Number	08AX04000631 AM26

Licence No and Date	0811015635/21/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.08.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	207 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	MANLY SILICON STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002214AM26
RA File Number	07AX04000611 AM26
Licence No and Date	0711015121/21/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002229AM26
RA File Number	03AX04001981 AM26
Licence No and Date	0311045839/22/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002232AM26
RA File Number	24AX04000162 AM26
Licence No and Date	2411004740/22/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/Jul/202526/8										
Case Status	Case Approved										
Party Name	PLANETFIRST GREEN PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025										
HQ File Number	HQRNORM APPLY 00002240AM26										
RA File Number	52AX04000097 AM26										
Licence No and Date	5211015245/22/07/2025										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 01.08.2025, as under:											
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>Quantity TO BE ALLOWED</th></tr><tr><td>1</td><td>Pure Lead Ingots Lead content(99.97% Purity)</td><td>500000.00 KGS</td><td>Lead battery scrap as per ISRI Rains (Lead Content 53.20%)</td><td>1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.</td></tr></table>		Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED	1	Pure Lead Ingots Lead content(99.97% Purity)	500000.00 KGS	Lead battery scrap as per ISRI Rains (Lead Content 53.20%)	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED							
1	Pure Lead Ingots Lead content(99.97% Purity)	500000.00 KGS	Lead battery scrap as per ISRI Rains (Lead Content 53.20%)	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.							

--	--	--	--	--

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	211 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002241AM26
RA File Number	31AX04000178 AM26
Licence No and Date	3111005097/22/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002243AM26
RA File Number	03AX04002006 AM26
Licence No and Date	0311045848/22/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002247AM26
RA File Number	08AX04000666 AM26
Licence No and Date	0811015675/22/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	PANELLI PUMPS & MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002257AM26
RA File Number	08AX04000665 AM26
Licence No and Date	0811015677/23/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Jul/202526/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 8 and 01/08/2025
HQ File Number	HQRNORM APPLY 00002281AM26
RA File Number	02AX04000315 AM26
Licence No and Date	0211009171/24/07/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Offline case:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-1	M/s. Vedanta Limited (Formerly M/s Sterlite Industries (India) Limited AA NO. 3510030450 Dt. 03.06.2010	Hq. File 01/81/050/0055/AM11/	Background: The firm has availed the AA No under Ad-hoc norms by Norms Committee: A.A.No.3510030450 Dt. 03.06.2010. I. Norms committee had rejected the application for fixation of norms in respect of above AA Meeting No. 13/81 held on 08.01.2021. II. Review application filed in terms of Para 4.17 of HBP:- III. The firm has applied application dated 01.12.21 for review of the above NC decision & along with detailed justification for seeking review. IV. Request for Ratification of norms on repeat basis on the same lines as approved in respect of AA 3510030509 Dt. 15.06.2010. The norms having similar import and export items have been approved in the Meeting No. 06/81 dated 30.06.2015.
T.E. Recommendation			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.			